दिल्ली विधान सभा सचिवालय

हमाचार भाग-2

श्विधायी तथा अन्य गामलों से संबंधित सामान्य जानकारी श्र सोमवार, 20 जुलाई, 1998 / आषाद 29, ११९२०१

संख्या : 411

सदस्यों की नज़रबंदी एवं रिहाई

माननीय अध्यक्ष दिल्ली विधान समा को सम्बोधित अतिरिक्त पुलिस उपायुक्त उत्तरी जिला, मई दिल्ली का निम्नलिखित संदेश दिनांक 17.07.98 को प्राप्त हुआ :-

"मुद्रे आपको यह तसम्मान सुचित करना है कि दिल्ली विधान सभा के सदस्य सर्वश्ची मुकेश शर्मा, जय किशन, जगप्रदेश चन्द्र, डा. ए. के. वालिया की मती कृष्णा तीरथ एवं श्रीमती ताजदार बाबर को दिल्ली पुलिस अधिनियम की धारा 65 के अन्तर्गत दिनांक 16.07.98 को पूर्वाहन 11.30 बजे, मेटकॉफ हाउस से नज़रबंद किया गया।

उन्हें उसी दिन अर्थात् दिनांक 16.07.98 को अपराह्न 12.15 बजे. रिटा कर दिया गया ।"

> पी. एन. गुप्ता तचिव

DELHI LEGISLATIVE ASSEMBLY SECRETARIAT

BULLETIN PART-II

(General information relating to Legislative & other matters)
Monday, July 20, 1998 / Ashada 29, 1920 (Saka)

No.411 OSPISE AS STORE BORE

DETENTION AND RELEASE OF MEMBERS

RESTORIE DE PER ESTADA ACTUMINA

The following message addressed to the Hon'ble Speaker, Delhi Vidhan Sabha was received from Addl. Deputy Commr. of Police, North District, New Delhi on 17.07.98:-

I have the honour to inform you that

S/Shii Mukesh Sharma, Jai Kishan, Jag Parvesh Chandra,
Dr.A.K. Walia, Smt. Krishna Tirath and Smt. Tajdar
Babar, Members of Legislative Assembly, Delhi
were detained from Metcalfe House, Delhi u/s 65 of
Delhi Police Act, on 16.7.98 at 11.30 A.M.

They were released at 12.15 p.M. on the same day i.e.16.7.1998.

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P.N. GUPTA SECRETARY